

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 1399 of 2017 (O&M)

ICICI Lombard General Insurance Company Ltd.Appellants

V/s

Parkash Kaur and others Respondents

**3. Surjit Singh son of not known C/o Pali Bedi Enterprises,
Shop no. 8, Gurdwara Nirmal Akal Bunga Sahib, Near GR
Road, Transport Nagar, Ludhiana. (Driver of truck no.
PB-10-BK-2209).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **23.09.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 26th April, 2019.

Amr
26/4/19
Superintendent (Judl.),
For Registrar (Judicial)

26/4/19